

[Shri R. K. Chaudhury]

I think the real object of my friend is perhaps to make that clear. Women and children may belong to any religion, not to any particular community.

Mr. Deputy-Speaker: 'Religious community' is already there. Does he mean 'any religious community belonging to any religion?' That is, they may belong to one religious community and profess another religion: I think this amendment is unnecessary.

Shri Dhulekar: I beg to move:

In the amendment proposed by Shri B. R. Bhagat, after "particular" insert "caste or section of a"

So that it will read like this:

"but does not include any purpose which is expressed to be for the benefit of any particular caste or section of a religious community".

Mr. Deputy-Speaker: 'Religious community' as a whole is a large group. He wants a further sub-division 'of any caste or section of a religious community'.

Shri Dhulekar: Yes.

Pandit Thakur Das Bhargava: Are we to understand that 'caste' is a religious community?

Shri Tulsidas (Mehsana West): It is not a religious community.

Pandit Thakur Das Bhargava: It is a section of a social community. Caste can never be regarded as a religious community.

Mr. Deputy-Speaker: These are the amendments which have been moved to the amendment. They will be taken up the next day.

BUSINESS OF THE HOUSE

Mr. Deputy-Speaker: The House will now take up Private Members' Legislative Business.

Shri C. R. Narasimhan (Krishnagiri): What about Bill No. 34, Sir?

Dr. N. B. Khare (Gwalior): Will we be allowed to introduce Bills, Sir, which were left over the other day?

Mr. Deputy-Speaker: The other day also Bills were introduced with respect to which there is no opposition in the House. If there is any opposition, they must come in the ordinary course. Those which are not objected to even in the introduction stage, I will allow to be moved now. I understand that with respect to Pandit Thakur Das Bhargava's Bills Nos. 36, 42 and 44 and Mr. Pataskar's Bill No. 45 there was no opposition and the others were opposed then. The same position continues. They are in the order paper.

Shri V. P. Nayar (Chiravinkil): The others cannot be moved?

Mr. Deputy-Speaker: They will come in due course after the other Bills are exhausted. (Interruptions). The hon. Member should have asked the Home Minister previously whether he was willing or not. I am not prepared to take up the time of the House and ask the Minister what he is going to do. The hon. Member should have asked the Minister.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

(Amendment of sections 496 and 497)

Pandit Thakur Das Bhargava (Gurgaon): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

With your permission, Sir, may I introduce the other Bills also standing in my name?

Mr. Deputy-Speaker: Let it be one after the other. The hon. the Home Minister will kindly consider this. There is a proposal for introduction of Bills Nos. 36, 42 and 44 by Pandit Thakur Das Bhargava.

The Minister of Home Affairs and States (Dr. Katju): I thought it was a day for consideration of Resolutions, Sir.

Mr. Deputy-Speaker: No.

The Deputy Minister of Home Affairs (Shri Datar): Bills.

Mr. Deputy-Speaker: I would suggest to hon. Members that when they want to get through this business they must previously intimate the Minister so that he may have time to consider whether he is willing or not.

Dr. Katju: So far as I am concerned, I deal with the Code of Criminal Procedure. I have no objection to its being introduced.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

The motion was adopted.

Pandit Thakur Das Bhargava: I introduce the Bill.

BUSINESS OF THE HOUSE

Pandit Thakur Das Bhargava (Gurgaon): Sir, I beg to move for leave to introduce a Bill further to amend the Essential Supplies (Temporary Powers) Act, 1948 (amendment of section 7 and substitution of section 9).

The Minister of Law and Minority Affairs (Shri Biswas): I do not know whether it pertains to the Law Ministry. I have not seen a copy of the Bill.

Mr. Deputy-Speaker: Then I am not allowing it now. The hon. Member must have informed the Government.

Pandit Thakur Das Bhargava: Under the rules, all we are required to do is to give notice, which we have done.

Mr. Deputy-Speaker: I cannot go out of the way and allow it. Even the other day I said only those Bills to which exception was not taken should be introduced. For that purpose, if the hon. Member wanted to have it expeditiously put through, he must have consulted the Government. The Government are not in a position to

make up their mind now regarding the Essential Supplies Bill.

Shri Biswas: This is a matter for the Law Ministry. My difficulty is this. On the last occasion you said that any Bills which were not opposed might be allowed to be introduced, subject to the consent of the others whose items were before these in the order of business. I did not know that the same rule would be followed today. I expected in that case that some reference would be made to the Ministry concerned to find out whether the Ministry was opposed to it or not. I quite frankly confess this. Copies of the Bill must have been sent—and had been sent—but I did not look into those Bills to find out whether to oppose them or not.

Mr. Deputy-Speaker: Hereafter I would suggest to hon. Members who have tabled Bills to ask the Ministers in advance whether they would have any objection to the Bills being introduced. This should be ascertained in advance and the Minister should be asked for his reactions.

Shri K. K. Basu (Diamond Harbour): Sir, last time it was said...

Mr. Deputy-Speaker: Hon. Members must have consulted the Ministers concerned before.

Shri Biswas: In that case, I have got formally to object to this being introduced now.

Pandit Thakur Das Bhargava: I beg to move for leave to introduce a Bill further to amend the Child Marriage Restraint Act, 1929 (Amendment of sections 2 and 4).

Shri Biswas: I have to object to it.

Mr. Deputy-Speaker: Then I am not allowing it.

Shri Pataskar (Jalgaon): I hope there is no objection to the introduction of my Bill.

Shri Biswas: I am in the same position. If I had known I would have examined this Bill and come ready with my answer.